

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.2511/2004

10  
New Delhi this the 24<sup>th</sup> day of August, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Radhey Shyam Mudgil,  
S/o Late Shri Maman Chand,  
Chief Reservation Supervisor,  
Northern Railway, Gurgaon.

-Applicant

(By Advocate: Shri Vivek Bhardwaj)

Versus

1. Union of India,  
Through,  
General Manager, Northern Railway,  
Baroda House, New Delhi.

2. The G.M. (Personnel),  
Northern Railways,  
Baroda House, New Delhi.

3. D.R.M.,  
Bikaner Division,  
Bikaner.

-Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Through this OA, applicant has sought compliance of Tribunal's orders dated 3.6.2002 passed in OA-1495/2002. He has further asked a direction to be issued to the respondents to treat intervening period <sup>as b</sup> ~~as~~ spent on duty by the applicant. Applicant's earlier OA-1495/2002 was disposed of vide order dated 3.6.2002 with the following observations/directions to the respondents:-

"Having regard to the submissions made by the learned counsel and the aforesaid facts and circumstances, we find that the interest of justice will be duly met by disposing of the present OA at this very stage itself even without issuing notices with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order thereon expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. We direct accordingly".

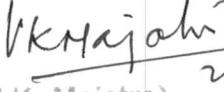
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3. Learned counsel of respondents has drawn our attention to Annexure R-II stating that the General Manager, Northern Railway has passed reasoned and speaking orders in compliance of Tribunal's directions, Copy whereof had been made available to the applicant on 10.10.2002. Respondents have attached a copy of the applicant's acknowledgment in receipt of the General Manager's orders vide Annexure R-II.

4. Learned counsel of applicant has not been in a position to contradict the veracity of Annexure R-II nor has the applicant challenged the orders passed by the General Manager in compliance of Tribunal's directions contained in order dated 3.6.2002.

5. In the above backdrop, OA is dismissed being without merit.

  
(Meera Chhibber)  
Member (J)

  
24.8.05  
(V.K. Majotra)  
Vice Chairman (A)

cc.